

**SHRI JYOTIRMOY BOSU:** You may please announce that the House will sit beyond 6 O'Clock.

**SHRI KRISHNA CHANDRA HALDER (Durgapur):** In the Order Paper there is Half-an-Hour discussion at 17.30.

**MR. CHAIRMAN:** It is quite correct. The authority of the House is supreme. Therefore, I appeal to each and all of you to co-operate and we may finish it.

I shall now put cut motions No. 1, 2 and 3 moved by Shri G. M. Banatwalla to the vote of the House.

*Cut Motions Nos. 1 to 3 were put and negatived.*

**SHRI JYOTIRMOY BOSU:** I am sorry to interrupt you.

**MR. CHAIRMAN:** Let us finish it. It would not take much time.

**SHRI SOMNATH CHATTERJEE:** Is the House agreeable to sit beyond six? Kindly say that. Let the Minister say that. That has to be recorded.

**SHRI BHISHMA NARAIN SINGH:** I have already said it earlier. (*Interruptions*) In the beginning I said we can sit beyond six if at all you want. I have no objection to that. What should I say?

**MR. CHAIRMAN:** Within a few minutes we will finish it and then you will get the opportunity.

**SHRI G. M. BANATWALLA:** The voting on my cut motions was lost in the confusion that was created.

**MR. CHAIRMAN:** All the same, the result was clear. There might have been confusion in this corner or that corner. But the overall result was clear as day light.

I shall now put the Demands for Grants (Assam) for 1980-81 to vote. The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fifth column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Assam to complete the sums necessary to defray the charges that will come in course of payemnt during the year ending the 31st day of March, 1981, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1, 4 to 16, 19 to 77, 80 and 82."

*The motion was adopted.*

17.37 hrs

ASSAM APPROPRIATION (No. 2)  
BILL,\* 1980

**THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN):** Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1980-81.

**MR. CHAIRMAN:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1980-81."

*The motion was adopted.*

**SHRI R. VENKATARAMAN:** I introduce† the Bill.

\*Published in the Gazette of India Extraordinary, Part II, section 2, dated 24-11-80.

†Introduced/Moved with the recommendation of the President.

Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for services of the financial year 1980-81, be taken into consideration."

MR. CHAIRMAN: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for services of the financial year 1980-81, be taken into consideration."

SHRI NIREN GHOSH (Dum Dum): Mr. Chairman, Sir, I will make certain points only.

The first point is that there are agitations and movements which one can support and there are agitations and movements which are reactionary and which are against the country as a whole which one must oppose. The Assam agitation is such a movement which should be opposed by everybody.

The second point is that in Assam, for 33 years, the Assam administration has not given a single citizenship certificate. The thing cannot be left in their hands any more.

The third point is that in the top echelons of the bureaucracy and the administration, there have been certain IAS officers who are hand in glove with the movement, the agitation. They have pioneered it, abetted it, advanced it and they have seen to it that it can go on. I want to know what steps the Government have taken to bring those IAS officers to book. Nothing has been done so far in this regard.

The fourth point is that on 1971-point, one should not budge. But after detection of foreigners, I do not see how they can be thrown outside the country. Fourthly, Government an-

nounced that the black level BDOs, Officers etc. will undertake the work of detection. This is an absolutely impossible task, seeing that the Assam agitation has been wholehearted because of the higher-ups; the lower-downs do not know. It has not gone down so far. It is the former, and they will make mince-meat out of this. Parliament should take this into account.

Lastly, I want to say that all those who had come before 1971 should be given citizen certificates. They are citizens of India; their names cannot and should not be deleted from the electoral rolls. The Assamese movement should be crushed; vested interests should be isolated. The entire country should face it and the Government should see to it that oil and gas flow. It is not only re-conditioning the pipes but pumping it through the pipelines. I would say that, after that, Government must take the miscreants to task or the country will take the Government to task if oil does not flow after that. Oil is their chief weapon and it must be snatched out of their hands. Oil must flow; they should make arrangements for that.

MR. CHAIRMAN: Does the Hon. Minister want to give a reply?

SHRI R. VENKATARAMAN: No, Sir.

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1980-81 be taken into consideration".

*The motion was adopted.*

MR. CHAIRMAN: We shall now take up the clauses. The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill"

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

MR. CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed".

*The motion was adopted.*

17.45 hrs.

#### HALF-AN-HOUR DISCUSSION

UN-UTILISED STOCK OF FOOD-GRAINS UNDER 'FOOD FOR WORK' PROGRAMME AND REVISION IN ALLOCATION OF FOOD-GRAINS

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, this Indira Government has started a treatment with the West Bengal Government in an area which concerns human-beings' stomach and hunger. I am talking of the Food for Work Programme. In that sphere, there are two important features. One is that they are playing politics with hunger, as I have just now said. Secondly, they are making a desperate attempt to consolidate their bureaucratic control over the heads of the representatives because that Party has very little strength there. These are the two main features, to start with. They are adopting double standards. One standard is for the Cong. (I) States and the other is for the Left Front CPI Government.

Now, in the Food for Work Programme there are four things basically: (1) what the West Bengal Government demanded; (2) what the Central Government allotted; (3) what the Central Government released; and (4) accountability and guidelines. What did the Minister say on the 17th November, i.e., this month, on the first day of the Session? He said certain things which are highly inaccurate and amounts to\*\* He has misled the House and we shall take appropriate action in that regard.

In his speech he said that the carry-over quantity was 95,000 tons. Now, according to the Food Secretary Mr. Varma's letter of 3rd June, the quantity is 87,607. But the point is that the 'carry-over' means it is promised but not released. We want a correct picture from the Minister in regard to this.

Then he has said:

"The West Bengal Government has been showing figures different from what the Central Government has in the matter of utilisation of foodgrains allotted."

In fact, the Central Government is doing the same thing. We know exactly how much we received, how much we have utilised and what certificates have been given.

Then he says:

"After that, the West Bengal Government assured us that, as in every other State in India, the District Magistrate/Collector would be the Convener of this Steering Committee at the district level..." etc.

The District Magistrate himself is now the Convener of the Steering Committee. I have got a note from the Chief Minister himself.

\*\*Expunged as ordered by the Chair.